# Annex IV (See Paragraph 21.3)

#### DBOD.No.Leg.BC.38/C.233A-85

March 29, 1985

#### **Notification**

In exercise of the powers conferred on the Reserve Bank of India by sub-section (3) of section 45ZC and sub-section (4) of section 45ZE of the Banking Regulation Act, 1949, respectively, the Reserve Bank of India hereby directs that the inventory to be prepared before returning articles left in safe custody and the inventory to be prepared before permitting removal of the contents of a safety locker, shall respectively be in the appropriate Forms set out as enclosed or as near thereto as circumstances require.

Sd/-

A. GHOSH Deputy Governor

## Form of Inventory of articles left in safe custody with banking company

#### (Section 45ZC (3) of the Banking Regulation Act, 1949)

The following inventory of articles left in safe custody with \_\_\_\_\_\_ branch, by Shri/Smt. \_\_\_\_\_\_ (deceased) under an agreement/receipt dated \_\_\_\_\_ was taken on this, \_\_\_\_\_ day of \_\_\_\_\_\_ 20 \_\_\_\_\_.

Sr. No.	Description of Articles in Safe Custody	Other Identifying Particulars, if any	

The above inventory was taken in the presence of :

1.	Shri/Smt.	 (Nominee)	Shri/Smt (Appointed on behalf	
	Address_	 OR A	ddress	
	Signature	 Sign	ature	

I, Shri/Smt. \_\_\_\_\_ (Nominee / appointed on behalf of minor Nominee) hereby acknowledge receipt of the articles comprised and set out in the above inventory together with a copy of the said inventory.

Shri/Smt	(Nominee)	Shri/Smt
Signature		(Appointed on behalf of minor Nominee)
Date & Place		Signature
		Date & Place

## Form of Inventory of Contents of Safety Locker Hired from Banking Company

## (Section 45ZE (4) of the Banking Regulation Act, 1949)

The following inventory of contents of Safety Locker No. \_\_\_\_\_ located in the Safe Deposit Vault of \_\_\_\_\_, \_\_\_\_ Branch at \_\_\_\_\_.

\* hired by Shri/Smt. \_\_\_\_\_\_ deceased in his/her sole name.

* hired by Shri/Smt. (i)	 (deceased)
(ii)	 Jointly
(iii)	

was taken on this \_\_\_\_\_ day of \_\_\_\_\_ 20\_\_\_.

Sr. No.	Description of Articles in Safety Locker	Other Identifying Particulars, if any	

For the purpose of inventory, access to the locker was given to the Nominee/and the surviving hirers

- who produced the key to the locker.
- by breaking open the locker under his/her/their instructions.

The above inventory was taken in the presence of:

1.	Shri/Smt	(Nominee)	
	Address		(Signature)
	or		
1.	Shri/Smt	(Nominee)	
	Address		(Signature)

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and Shri/Smt. Address \_\_\_\_\_ (Signature) Shri/Smt. Survivors of Address (Signature) joint hirers 2. Witness(es) with name, address and signature: I, Shri/Smt. \_\_\_\_\_ (Nominee) We, Shri Smt. \_\_\_\_\_ (Nominee), Shri/Smt. and Shri/Smt. \_\_\_\_\_\_ the survivors of the joint hirers, hereby acknowledge the receipt of the contents of the safety locker comprised in and set out in the above inventory together with a copy of the said inventory. Shri/Smt. \_\_\_\_\_ (Nominee) Shri/Smt. \_\_\_\_\_(Survivor) Signature Signature \_\_\_\_\_ Date & Place\_\_\_\_\_ Shri/Smt. \_\_\_\_\_(Survivor) Signature \_\_\_\_\_ Date & Place\_\_\_\_\_

(\* Delete whichever is not applicable)